

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 103(ND)17**  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.08.2017**

**NAME OF THE COMPANY: M/s. Mrs Kulvinder Kaur Arora & Anr. V/s. M/s. Giaan Corporate Services Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: For Petitioner (s) : Mr. Rajesh Kumar, Sr. Advocate with  
Ms. Anju Bagai, Advocate

For Respondent (s) : Present for Counsel.

**Order**

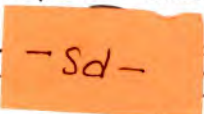
Reply has been filed by the petitioner in CA No.216/c-II/2017 filed by the respondents. It is submitted that the petitioner does not cooperate in signing cheques as directed by this Bench. The petitioner on the other hand has justified it by stating that as per the statement of the Bank account, there were insufficient funds for the amounts under the cheques. In view of the same, the petitioner declined to sign the same. The objections raised by the petitioner merit consideration. It is only when the petitioner is satisfied about the sufficiency of funds in the account that she will sign the cheques. The statement of the bank account be supplied to her on a weekly basis alongwith the cheques which are required to be signed.


Contd/-.....

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As directed vide our earlier orders, the parties shall be present in court to sign and execute the cheques every Friday at 2 PM.

Objection is also being raised by the petitioner in respect of venue of the board meetings. It is submitted that these meetings are generally held either at the respondent's residence or the residence of the in-laws of the respondents. Given the acrimonious situation, it is agreed by the parties that the Board meetings henceforth shall be called at the residence of the petitioner. The board meeting shall be held on a monthly basis after circulating the agenda in advance. To come up on 9<sup>th</sup> October 2017 for arguments and disposed of the petition.

  
[ S. K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]

(Shipra Mittal)